

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Application No 221/2024 (WZ)

Vanshakti &Ors ... Applicant

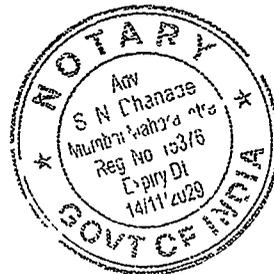
V/s.

Dist. Collector, Mumbai City And Ors. ... Respondents

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Vanshakti & Ors ... **Applicant**

V/s.

Dist. Collector, Mumbai City and Ors. ... **Respondents**



ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF

RESPONDENT NO 1

I, Shri Pradip Ramchandra Taware, age 45 years, Indian Inhabitant, resident of Mumbai, working as Assistant Superintendent No 1, Collector Officer, Mumbai City for and on behalf of the Respondent No 1, do hereby state on solemn affirmation as under -

1 I am filing this Additional Affidavit on behalf of the Respondent No 1 i.e Collector Office, Mumbai City to the rejoinder filed by the applicant dated 25 07 2025 This Hon'ble Tribunal directed respondent no 1 to respond to the facts stated in the rejoinder of the applicant, by filing additional affidavit

2 I say and submit that, the applicant has stated in his rejoinder that, during pendency of this application before this Hon'ble Tribunal, respondent No 1 dug trenches at **Site No. I** to prevent any vehicular movement towards the Water-body and its adjoining CRZ-1 areas However, those trenches have been refilled and vehicular movement has resumed at Site No I and dumping of fresh debris is continuing at the said site It is further mentioned in the rejoinder that, with respect to Site II, nothing has been submitted by respondent in their affidavit

2 I say that, accordingly joint site inspection in respect of C S No 6 (Part) which is located at West side of Eastern Freeway and C S No 6 (Part) which is located at East side of Eastern Freeway (Site No I) and C S No 117 (Part) which is

located next to Salt Pans next Mahul BPT Road adjacent to Eastern Freeway was conducted on 10-10-2025 by Hon District Collector along with Dy Collector (Encroachment/Removal) Dharavi Division, Superintendent, City Survey Land Records, Mumbai City, Dy Salt Commissioner, Forest Range Officer and Dy Engineer PWD, Central Mumbai 3 and District Planning Officer

3 I say and submit that, earlier trenches have been dug to prevent vehicular movement at **Site no. I**, C S No 6 (Pt) At the time of site visit it has been found that, the said trenches have been refilled and vehicular movement have resumed at the place The District Collector has directed to PWD to submit total estimate to erect a fencing to prevent unauthorized vehicular movement, encroachment from both side of the BPT road at CTS no 6 (Part) The funds for the said work will be provided from District Planning Committee The water body and land which is adjacent to C S No 6 (Pt) (Site-I) is in C S No 210 of Salt Pan Department Hereto annexed and marked copy of Site inspection report as "**EXHIBIT A**"

4 I say and submit that, accordingly the PWD has informed Estimate Costing in Rs 1,59,97,147 66/- After sanctioning the funds, the actual work of fencing the subject site will start The total fencing work will be positively completed before monsoons which will protect the site from encroachment and vehicular movement in C S No 6 part, C S No 210 also

5 I say that, so far as the **Site no. II i.e** , located next to Salt Pans next the Mahul BPT Road adjacent to Eastern Freeway, C S No 117 (Pt), debris/ rubble were found to be dumped by unknown person The said part is under the jurisdiction of Government of Maharashtra To protect said land, The District Collector, Mumbai City has directed PWD to submit Total estimate to erect fencing to prevent unauthorised dumping and encroachment To remove the current debris from the site, the Collector, Mumbai City has written letter on



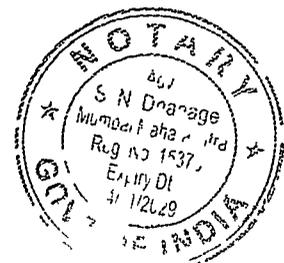
Dt 17/10/2025 to BMC Assistant Commissioner seeking assistance to provide machinery and to remove the debris and to provide separate funds for the same. The Collector Office is not having such machinery. The illegal patra sheds and illegal structures were already been removed on 25/06/2025 from the said site. The applicant is aware of this fact. Hereto annexed letter dated 17/10/2025 as **"EXHIBIT B"**

6 I say and submit that, accordingly the PWD has submitted total Rs 10,00,000/- of Estimate. After sanctioning the funds, the actual work of fencing the subject site will start. The total fencing work will be positively completed before monsoons.

7 I say that, as stated above, necessary action has been taken in view of the present O A. Considering the above, this Hon'ble Tribunal may dispose this O A with necessary directions.

Hence this Additional Affidavit

S. N. Dhanage
28/10/2025
For respondent no 1



VERIFICATION

I, Shri Pradip Ramchandra Taware, age 45 years, Indian Inhabitant, resident of Mumbai, working as Assistant Superintendent No 1, Collector Office, Mumbai City, on behalf of the Respondent-1 herein above, do hereby solemnly declare that what is stated in paragraphs 1 to 14 of the above reply is true to our knowledge, and is based on information, belief and legal advice, which I believe to be true

(Solemnly affirmed at Mumbai)

Pradip Ramchandra Taware
29/10/2025

(Pradip Ramchandra Taware,)

Assistant Superintendent

DEPONENT

29 OCT 2025
This day of 29/10/2025

Identify the deponent

BEFORE ME

S N Dhanage

(Adv S B Vaidya-Pandit)

Adv S N Dhanage

Notary Govt of India

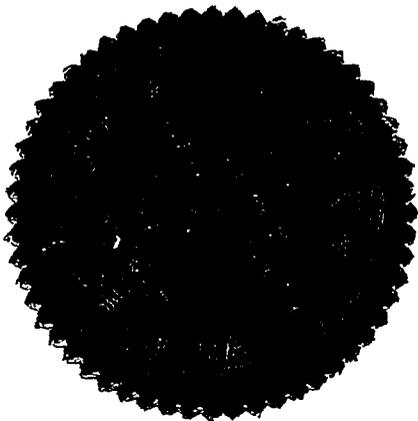
Regd No 15370 (MUMBAI) (MS)

404-405, 4th Floor Davar House,

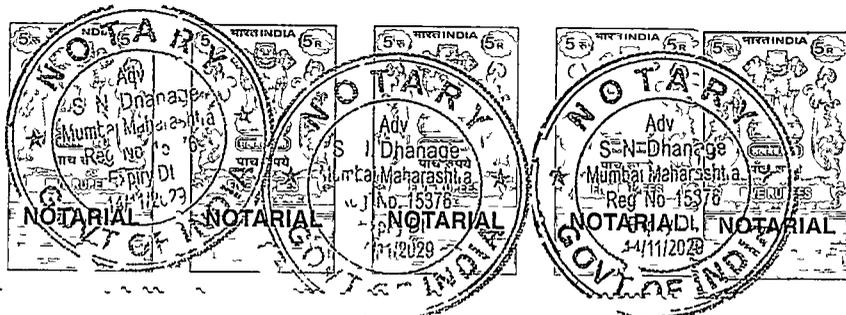
97/199 Near Central Camera Bldg

J N Road Fort Mumbai - 400001

Mob 9591897834



NOTED & REGISTERED
Page No 76 Sr No 573
Date 29 OCT 2025



- Reference - 1) Letter from Scientist F Ministry Of Environment Forest & Climate Change No 7/33/2025WTL Dated 15-7-2025
2) Letter from Under Secretary (Environment and Climate Change), Government of Maharashtra dated 16-9-2025

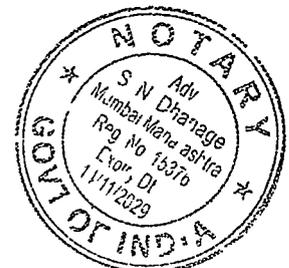
No Bh No 6 (Pt) and 117 (Pt) Wadala Mumbai-37 Minutes of the joint site inspection on 10-10-2025 with the Hon'ble District Collector and representatives of other departments

In accordance with the reference complaint received in the above case filed with the National Green Tribunal No OA 221/2024, a joint site inspection was organized on 10-10-2025 under the chairmanship of Hon District Collector regarding Salt Pan Division, C S No 117 (Pt) and C S No 6 (Pt) The following officers were present during the joint site inspection

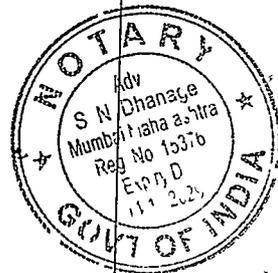
Sr No	Name and Designation of the Officer Present
1	Mr Prashant Panvekar, Deputy Collector Encroachment Dharavi Division
2	Mr Dhanajirao Dhaygude, Superintendent, City Survey Branch, Mumbai City
3	Mr Vijay Bhopale, District Planning Officer Mumbai City
4	Mr Ranjit Kumar, Superintendent, Office of the Deputy Salt Commissioner, Maudagare
5	Shri Gajanan Jadhav, Forest Range Officer, Central Mumbai Mangrove Forest Division
6	Shri Ajay Bapat, Deputy Engineer Central Mumbai Public Works Department

During the above site inspection, the Surveyor of Maharashtra Government and Mithagar Department shows actual boundaries of C S No 6 (Pt) and C S No 210 of Salt Department at C S No 6 (Pt) Dayashankar Chowk, Near Eastern Free Way, Wadala, Mumbai-37, after showing the actual location of the site, and after discussing with the officers present, the Hon'ble District Collector has directed the officers of the concerned department to take the following action

Sr No	Site Inspection Location	Action to be taken	Enforcement Mechanism
1	C S NO 6 (Pt) Dayashankar Chowk, near eastern free way, wadala, Mumbai – 37	1) C S NO 6 (Pt) Dayashankar Chowk, near eastern free way, wadala, Mumbai – 37 freeze frequent unauthorized activities by Funds should be provided through the District Planning	District Planning Officer, Mumbai City



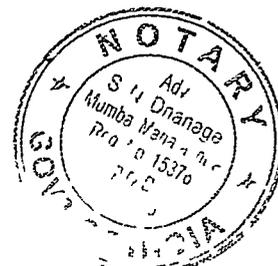
		<p>Committee for the construction of a protective fences along the roads (on both sides) to prevent poaching</p> <p>The prevent the frequent unauthorized urban sprawl, at CS NO 6 along the road (both sides) for the construction of protective fencing The demarcation and measurement will be provided to the Public Works Department, Central, Mumbai</p> <p>3) A revised estimate should be submitted immediately for the construction of a protective wall along the road (on both sides) to prevent frequent unauthorized parking</p>	<p>Superintendent City Survey Branch Mumbai City</p> <p>Department of Public Works</p>
2	<p>CS NO 117(Pt) Dayashankar Chowk, Near Eastern Freeway, Wadala Mumbai-3</p>	<p>1) The property sheet at CS NO 117 (PT) Near Madina Masjid, Near Shantinagar Eastern Freeway, Wadala Mumbai-400 037 should be corrected immediately</p> <p>2) Joint action should be taken regarding the removal of debris/rubble at the site located at CS No 117 (Pt) Near Madina Masjid, Near Shantinagar Eastern Freeway, Wadala, Mumbai-400037 and correspondence should be written to the senior officers of the Brihanmumbai Municipal Corporation regarding this matter,</p> <p>3) CS NO 117 (Pt) Near Madina Masjid, Near</p>	<p>Superintendent City Survey Branch Mumbai City</p> <p>Deputy Collector (Encroachment/Removal) Dharavi Division Forest Range Officer Central Mumbai Kandalvan Forest Department</p> <p>Superintendent, City Survey Branch, Mumbai City</p>



		<p>Shantinagar, Eastern Freeway, Wadala-400 037 for the construction of a protective wall along road (on both sides) to prevent frequent unauthorized parking the demarcation and measurement should be provided to the Public Works Department Central Mumbai and an estimate should be sought from the Public Works Department in this regard</p> <p>4) Funds should be provided through the District Planning Committee for the construction of iron sheet fencing to prevent frequent encroachments in the above places</p>	<p>District Planning Officer Mumbai City</p>
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Translation copy.

Sd/-
(Aanchal Goyal)
Collector, Mumbai City



Office of the Collector and District Magistrate, Mumbai City
Old Custom House, Shahid Bhagat Singh Road, Fort, Mumbai, 40001

No Work-3/Open Spaces/Protective Wall/2025
Date 17/10/2025 J No 1071

To,
Hon'ble Additional Commissioner (City),
Brihanmumbai Municipal Corporation,
Administrative Building, Fort, Mumbai 400 001

Subject – Regarding unauthorized transportation of green waste on
government land at Salt Pan Land No 117 (Pt) Near
Madina Masjid, Shantinagar, Salt Pan, Wadala Mumbai-037

Reference-1) Letter from this office dated 3-7-2025 Ja 1 665
2) Letter from Assistant Commissioner F/North Division
No SBH/F/North/1233/Th K Vy

As per the above subject, the eviction action has been taken on 25-6-2025 on the unauthorized construction on the vacant land at Salt Pan C S No 117 (Pt) Near Madina Masjid, Shantinagar, Salt Pan, Wadala Mumbai 400 037 Also, as per the letter of reference 1, the office of the Assistant Commissioner, F/North Division, Brihanmumbai Municipal Corporation was informed about the unauthorized transportation of debris, road blocks etc on the government land at Salt Pan, C S No 117 (Pt) Near Madina Masjid, Shantinagar, Salt Pan, Wadala, Mumbai - 400 37 Accordingly, as per the letter of reference-2, Salt Pan, C S No 117 (Pt) Near Madina Masjid, Shantinagar, Salt Pan, Wadala Mumbai-400 37 This land is owned by the Maharashtra Government and as per Government Circular No Land/07/2023/P1 No /374/J-1 dated 10-10-2013, the department in whose possession the government land should take legal action and informed to this office about taking legal action and removing the debris and roadblocks from



the above site But the necessary machinery is not available with this office to lift the said roadblocks and debris and move them to another place This office will take action to remove the debris and roadblocks from the said site and it is requested to issue appropriate orders through your subordinate offices to get the necessary machinery to remove the debris and roadblocks from the above site

Yours faithfully

Translation copy.

Sd/-

(Anchal Goyal)

District Magistrate, Mumbai